

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

3.

C.P.(CAA)/79(MB)2023

IN

C.A.(CAA)/69(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 15.02.2024

NAME OF THE PARTIES: Arko Enterprises Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Aayesh Gandhi a/w Mr. Gaurang Samel i/b Wadia Ghandy & Co.,
Ld. Counsel for the Petitioner Companies present. Mr. Bhagwati Prasad,
Ld. Authorised Representative on behalf of the RD Office, WR, present
through VC.
2. Ld. Authorised Representative appeared on behalf of the RD submits
that standard observations are made in the matter and there is no need
for filing any supplemental report and no objection for approval of the
scheme.
3. Heard. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)